

FIR No. 335/2017
PS Timarpur
State v. Ayush Sharma
U/s 307/120B/34 IPC
07.12.2020

Present: Sh. K. P. Singh, Addl. PP for State through video conferencing.

None for accused-applicant.

Hearing is conducted through video conferencing.

This is an application for seeking permission for renewal of the passport of the applicant.

Bail was granted to the accused-applicant subject to the condition amongst others that:-

"6. He shall not leave India without the prior permission of the court and to ensure due compliance with this condition and shall deposit his passport, if he holds one, with the Court."

Office to report if passport of the accused-applicant is deposited in Court, in pursuance of conditions imposed.

For consideration, put up on 16.12.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

FIR No. 155/2018
PS DBG Road
State v. Vinay & Leelu
07.12.2020

Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.

Sh.Vinay Kumar, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

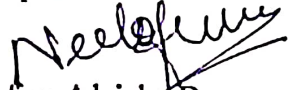
This is an application for extension of interim bail on behalf of accused-applicant in case FIR No.155/2018.

It emerges that interim bail was granted as per HPC guidelines for a period of 45 days which was extended from time to time as per directions passed by H'ble the High Court of Delhi passed in W.P.No.3080/2020 and lastly in terms of order dated 5.11.2020 passed in the same writ petition. Ld. Counsel for accused-applicant submits that the HPC vide minutes of meeting dated 28.11.2020 has recommended further extension of interim bails which were granted as per guidelines for a period of 45 days and that the Hon'ble High Court of Delhi in W.P.No.3080/2020 vide order passed on 02.12.2020 has extended interim bails on same terms and conditions for a further period of 45 days from the respective expiry of the last extension. Ld. Counsel for accused-applicant submits that though this is the information being circulated on the internet however, the order is not readily available with him and that

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statement is made at bar that vide order dated 02.12.2020 in W.P.No.3080/2020, Hon'ble High Court of Delhi has further extended interim bail which were granted as per guidelines for a further period of 45 days. Ld. Addl.PP has raised objection to the extension of the interim bail on the ground that the accused has not shared the location with the IO. Ld. Counsel for accused controverts the contention and submitted that the location has been continuously shared with the IO and he shall forward the snapshot in respect of the location on the email ID of the court and also to Ld. Addl.PP.

Compliance report be filed by 2 p.m.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

At 2pm

Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.

Sh.Vinay Kumar, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for extension of interim bail on behalf of accused-applicants Leelu and Vinay in case FIR No.155/2018.

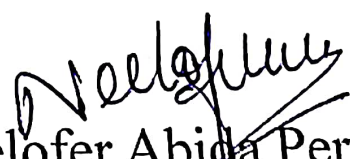
Ld. counsel for accused-applicant has forwarded on the email



ID of the Court, the snapshots in proof of the fact that accused-applicants have shared their location with IO in pursuance of order granting interim bail to the accused-applicants.

In view of the submissions of Ld. Counsel for accused-applicant that vide order dated 02.12.2020 in W.P.No.3080/2020, Hon'ble High Court of Delhi has further extended interim bail as per guidelines for a period of 45 days, and as the copy of the order is not presently readily available the interim bail of accused-applicants Leelu and Vinay is extended till 10.12.2020 on the same terms and conditions awaiting further orders and directions .

For consideration, put up on **10.12.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

FIR No. 227/2018
PS Crime Branch
State v. Devender

07.12.2020

Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.

Sh. Surendra, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for grant of interim bail on behalf of accused-applicant in case FIR No. 227/2018.

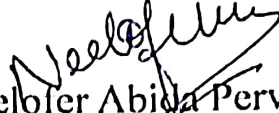
Ld. Counsel for accused-applicant submits that the accused-applicant tested positive for Covid-19 infection and was under home quarantine and was advised for follow up in case his condition is worsening. That infact his health condition has not improved and has worsened to the extent that he has great difficulty in breathing and that he could not visit the hospital concerned from where he is availing medical facility due to Farmers' agitation because Delhi borders have been virtually sealed.

Under such circumstances, interim bail is further extended for a further period of 10 days with the direction to accused-applicant to get his test for Covid-19 conducted within two days and file report with advance copy served upon the IO,

Neelakrishna

which shall be verified by the IO before the next date of hearing.

For report and consideration, put up on **14.12.2020**.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

FIR No.605/2017
PS NDRS
State v. Sunil Bihari

07.12.2020

Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.

Proxy Counsel for accused-applicant through videoconferencing.

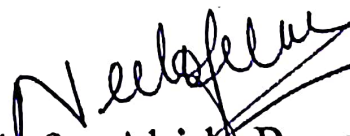
Hearing is conducted through videoconferencing.

This is an application for grant of interim bail on behalf of accused-applicant in case FIR No.605/2017.

Adjournment is being sought on behalf of the accused-applicant on the ground that Ld.Main Counsel is in personal difficulty today due to farmers agitation.

Reply is filed and copy is forwarded to Ld. Counsel for accused-applicant.

For consideration, put up on 17.12.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

FIR No.103/2013
PS Jama Masjid
State v. Umar Sakib

07.12.2020

Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.

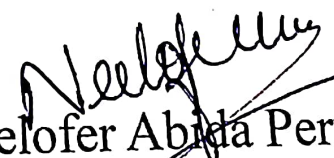
None for accused-applicant.

Hearing is conducted through videoconferencing.

This is an application for cancellation of endorsement on behalf of accused-applicant in case FIR No.103/2013.

Office reports that the file is not yet received from Scanning Branch and Ld. APP also seeks some more time in order to verify if the prosecution has preferred any appeal against judgment of conviction.

In view thereof, for consideration, put up on **15.12.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

FIR No.173/2018
PS Crime Branch
State v. Chander Pal
U/s 21/25 NDPS Act

07.12.2020

Fresh application received. Be registered.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
None for accused-applicant.

Hearing is conducted through video conferencing.

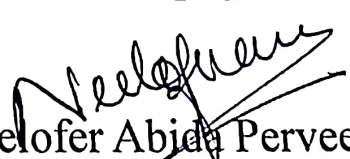
This is an application for release of personal search items on behalf of accused-applicant Chanderpal Singh @ Fauji in case FIR No. 173/2018.

Reply is filed. Copy of the same be forwarded to the Ld. counsel for accused-applicant.

None has joined the Webex hearing on behalf of the accused-applicant.

Ld. Addl. PP submits the prosecution has objection to the release of the personal search items.

In view thereof, put up on **09.12.2020** physical hearing date of the Court.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

B. A. No. 3022
FIR No. 204/2020
PS: Roop Nagar
State Vs. Naresh Lal Chaudhary
U/s 409/420/467/468/471/34 IPC

&

B. A. No. 3023
FIR No. 204/2020
PS: Roop Nagar
State Vs. Tara Chand Talwar
U/s 409/420/467/468/471/34 IPC

07.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

Sh. Nishant Anant, counsel for accused-applicants (through video conferencing)

Sh. Piyush Mittal, counsel for complainant (through video conferencing.)

Hearing is conducted through video conferencing.

These are two applications for grant of anticipatory bail on behalf of accused-applicants Tara Chand Talwar and Naresh Lal Chaudhary in case FIR No. 240/2020.

Ld. counsel for the accused-applicants submitted that certain facts have not been put in their correct perspective before the Court pertaining to the health condition of the accused-applicants. That accused Naresh Chaudhary is suffering from obesity and is bed ridden and is not in

Nishant Anant

a position to get out of bed and to go to the police station to join investigation, however, a letter was sent to the IO to join him in investigation at his residence on 20.10.2020 itself.

Accused Tara Chand was also not keeping good health and has again been admitted in emergency as earlier he had tested positive with covid-19 infection. Ld. counsel submits that he shall place on record all the medical documents in respect of the contentions raised today and that in the meanwhile interim protection may be extended till the next date of hearing.

Ld. counsel for the complainant has also joined the Webex hearing and submits that one of the accused persons has not honoured the terms of agreement and an application has been filed for cancellation of bail in this respect of one of the accused before the Hon'ble High Court.

Let relevant medical record be forwarded on the email ID of the Court. As per request, put upon **09.12.2020** . **Interim protection is extended till the next date of hearing.**


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

B.A. No. 3750
FIR No. 373/2020
PS Timarpur
State v. Asalam @ Aslam
U/s 394/34 IPC

07.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Prashant Sharma, Counsel for accused-applicant (through
videoconferencing.)

Hearing is conducted through videoconferencing.

This is an application for preponement of the next date of
hearing on behalf of accused-applicant Mohd.Asalam @ Aslam in case
FIR No.373/2020.

Ld. counsel for the accused-applicant submits that matter is
fixed for hearing on 11.11.2020 and health of the wife of the accused-
applicant is not good as she is suffering from depression.

Heard.

The matter is listed for hearing in this week itself and date has
been given as per board of the Court. In view thereof, no ground is made
out to prepone the next date of hearing. Application is accordingly
dismissed.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

**B. A. No. 1871
FIR No. 152/2020
PS: Crime Branch
State Vs. Parvinder
U/s 25 Arms Act**

01.12.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Sudhir Nagar, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Parvinder in case FIR No.152/2020.

Arguments heard in part. For orders, put at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
01.12.2020

At 4 pm

At the time of passing of order, it merges that some clarifications are required in the matter.

For orders/clarification, put up on 07.12.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
01.12.2020

B. A. No. 1871
FIR No. 152/2020
PS: Crime Branch
State Vs. Parvinder.
U/s 25 Arms Act
07.12.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Sudhir Nagar, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Parvinder in case FIR No.152/2020.

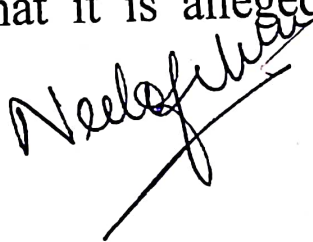
Clarifications have been obtained. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

At 4 pm
ORDER

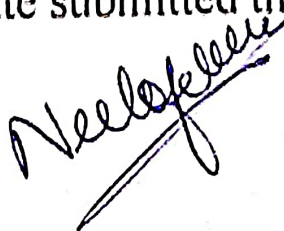
This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Parvinder in case FIR No.152/2020.

Ld. counsel for the accused-applicant has contended that the applicant has been arrested in the present matter and was sent to the police custody on 08.10.2020. That it is alleged in the FIR that some secret



informer of police had informed that a well known criminal namely Parvinder will come at Vijay Ghat to meet someone upon which a raiding party was constituted and trap was laid and the accused-applicant was seen coming towards Vijay Ghat bus stand and when at the signal of the secret informer, the police party came forward to apprehend him accused had pointed a gun towards them but he was overpowered from behind. That one pistol and four live bullets are alleged to have been recovered from him. That the allegations against the applicant/accused are false, malafide and without any basis or evidence. The applicant/accused was arrested from U.P near his village and the applicant was not in possession of any weapon whatsoever. The whole facts of FIR is concocted and far from truth. The police has falsely implicated accused by planting some weapon upon him and the accused was not in possession of any weapon whatsoever. That accused is ready and willing to help the police in investigations and there are no chances of applicant influencing any witness or interfering with the investigation or tampering with the evidence. That the applicant is already in the judicial custody for more than one month i.e. since 08.10.2020. That the previous background cannot be the sole reason to keep the applicant in judicial custody and the gravity of the alleged offence in the present FIR should be considered while deciding the bail on merits. That the applicant has already served imprisonment in another case and was released from the jail on good behavior.

Ld. Addl. PP for the State submitted that the investigation of the case

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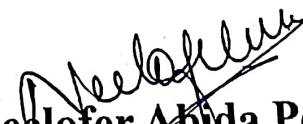
is at initial stage. That the source of supply of the recovered Arms & Ammunition is yet to be arrested. That the accused-applicant is a hard-core criminal. That the accused-applicant is wanted and named in FIR No. 212/2020 U/N 147 148/ 149/120B/ 302/ 341/506 IPC, P.S. Chhaprauli, P.S. Doghat, District Baghpat, UP and the accused-applicant is required to be interrogated and arrested if required in that murder case. That the concerned SHO has been informed vide DD No. 12 dated 09.10.2020 and DD No. 11 dated 22.10.2020 in this is regard. DIG Meerut Range, SSP & CO, Baghpat, and SHO PS Chhaprauli were also informed in this regard on 16.11.2020 and 19.11.2020.

Heard.

Acting upon a secret information accused-applicant was apprehended from Bus Stand Vijay Ghat, Ring Road Delhi and from his possession one pistol and four live cartridges were recovered and at the time of apprehension, the accused-applicant is alleged to have pointed a pistol towards the police party. The secret information indicated that the accused-applicant a dreaded criminal of state of UP would be coming to meet someone at Vijay Ghat and usually he keeps arms in his possession and if apprehended arms are likely to be recovered from him. There are no public persons associated in the proceedings. During course of investigation accused disclosed about his involvement in two murder cases of P.S. Chhaprauli and P.S. Doghat District Baghpat, UP, and that in 2001, he was lodged in jail and in January, 2019 he came out from the jail and was involved in the murder of one Paramveer with his co-accused persons

Neel Kumar

in July, 2020. The concerned police station has been notified of the apprehension of the accused however there have been no efforts made to take custody of the accused-applicant in connection with the alleged murder as disclosed by the accused-applicant. It was further revealed that the recovered pistol and cartridges were bought from one Deepak @ Furlila who met him at Sugar Mill, Baghpat, UP, however despite the accused being in custody for almost two months now the police has had no success in tracing out the source. The accused-applicant has undergone the sentence imposed upon him in respect of the previous criminal case. Taking into consideration the nature of accusation and the period of custody undergone therefore, the present application is being allowed. Accused Parvinder is granted regular bail in case FIR no.152/2020 upon his furnishing personal bond with two sureties one being local in the sum of Rs. 20,000/- each to the satisfaction of the Ld. Trial Court/Duty MM, and upon the conditions that he shall appear scrupulously before the Ld. Trial Court on each and every date of hearing and shall not delay, subvert or defeat the trial in any manner whatsoever, he shall not threaten, intimidate or influence witnesses nor tamper with the evidence or interfere with the trial in any manner whatsoever. He shall not change his address or mobile phone number mentioned in the personal bond without prior intimation to the IO. He shall also keep the said mobile, phone number on switched on mode at all times with location activated and shared with the IO. Surety shall also intimate in the event of change in address and mobile phone number to be mentioned in the respective bonds.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

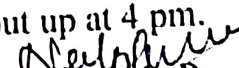
FIR No. 401/2017
PS Nabi Karim
State v. Arjun
U/s 307 IPC and 25/27 Arms Act
07.12.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Naveen Gaur, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is application under Section 439 CrPC for grant of interim bail on behalf of accused-applicant Arjun in case FIR No. 401/2017.

Arguments heard. For orders, put up at 4 pm.


(Neelofar Abida Perveen)
ASJ (Central THC/Delhi)
07.12.2020

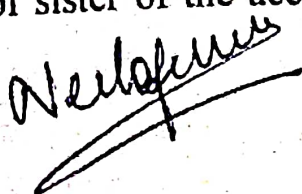
At 4 pm

ORDER

This is application under Section 439 CrPC for grant of interim bail on behalf of accused-applicant Arjun in case FIR No. 401/2017.

Ld. counsel for the accused-applicant has contended that marriage of sister of the accused-applicant is fixed for 09.12.2020. That applicant being the elder brother has social as well as moral responsibility to look after the affairs of functions. That accused-applicant was granted regular bail earlier but due to his non-appearance NBWs were issued, however, he could not appear in Court as he was arrested in case FIR No. 470/2018. That accused-applicant has been falsely implicated in the present case.

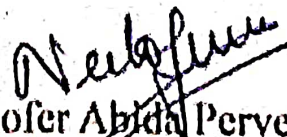
Ld. Addl. PP submits that the status of the previous involvement is filed and several cases are pending for trial against the accused-applicant and that the factum of marriage of sister of the accused and family status has also



been verified. Besides accused, the elder brother and father of the accused-applicant and other family members are there in the family capable enough to manage the requirements necessary for the solemnization of marriage of the sister of the accused-applicant. Moreover, the accused-applicant had filed an application for grant of interim bail raising the same ground i.e. marriage of his sister on 09.12.2020, in case FIR NO.348/18 which was dismissed on 28.11.2020 by the Court of Ms. Charu Aggarwal, Ld. ASJ, Delhi.

Heard,

The marriage of the sister of the accused-applicant is to be solemnized on 9.12.2020, and as per the report of the IO the father and brother of the accused-applicant besides other family members are available to make all arrangements and to attend to all rites and rituals attending the marriage ceremony. The accused-applicant had absented himself earlier and NBW's against him were issued and in the meantime he was taken in custody in connection with another criminal case. The accused-applicant is facing trial contemporaneously in more than one Criminal case and in another case FIR No.348/2018, he sought interim bail on same grounds which was dismissed. Interim bail can alone be granted in cases of extreme hardship to meet extraordinary exigencies where the personal presence of the accused would be absolutely indispensable. Such is not the case at hand. His application for same relief in another case has already been dismissed. No ground is made out therefore to grant interim bail to accused Arjun in case FIR No.401 /2018. The application is accordingly dismissed.


*(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

Bail Application No.2051/20
FIR No.645/20
PS:Kotwali
U/s:392/411/34 IPC
State v. Monu

07.12.2020 at 4 pm

ORDER

This is an application under Section 439 CrPC on behalf of accused-applicant Monu in case FIR No. 645/2020.

Ld. counsel for the accused-applicant has contended that the accused/applicant is innocent and has not committed any offence. That the accused/applicant came to Delhi to purchase the goods of Barbar shop from Sadar Bazar, Delhi and when he was going to board bus from Lal Qila (private Bus) in the meantime, the police without any cogent ground arrested the present accused and roped him in the present case. Even the entire goods of the accused/applicant were mis-appropriated by the Police. That the alleged incident is shown of 4.45 on dated 12.11.2020, rather the accused left Meerut for Delhi at about 7 A.M. for purchase of Barbarshop goods and reached in Delhi at about 10 AM hence it is not possible for the accused to commit the alleged offence. That nothing incriminating whatsoever has been recovered from or at the instance of the accused/applicant and recovery if any shown to him has been planted one. That the accused/applicant is not the previous convict and never involved even in any case throughout in India. Moreover, he is only bread earner of family and runs a barbershop in Meerut. That applicant belongs to family, having roots there are no a respectable in the society, hence chance of their absconding or tampering with prosecution evidence. That no fruitful purpose would be served by keeping the accused in jail.

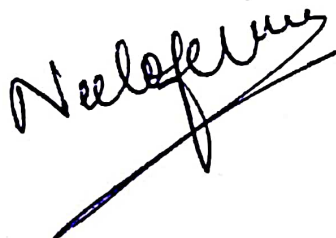
N. S. Grewal

Ld. Addl. PP on the other hand submitted that accused-applicant has committed robbery alongwith co-accused with complainant, who is handicapped person, of his belongings. That accused-applicant was apprehended at the spot alongwith his co-accused and from the possession of the accused-applicant the exact cash amount and one handicap certificate belonging to the complainant were recovered. That no previous involvement is alleged against him.

Heard.

Present case is registered on the statement of the victim to the effect that on 12.11.2020 at about 4.30 pm he was going to ODRS to board the bus for Jalalabaad via SPM Road, Lal Quila, when, three boys came from behind, one of them pressed his neck, one boy pinned his both hands behind his back, and took out his belongings i.e. mobile phone Redmi 7A Sliver Colour containing no. 9810600242, cash of Rs.2530/- and his handicap certificate and that he sustained injury on his neck in this robbery. After registration of the FIR, complainant alongwith police came back to the spot in search of the offenders and there at the instance of the complainant two of the offenders were apprehended namely Monu and Sagar and from their possession belongings of the complainant were recovered and they disclosed their involvement in the present offence.

It is contended for the accused-applicant that the accused-applicant is a resident of Meerut and runs a barbershop in Meerut and had come to Delhi from Meerut on that day by bus and he had boarded the bus at 7 am and reached Delhi at 10 am and therefore the offence which is alleged to have taken place at 4.45 am could not possibly have been committed by him. This plea of alibi would be required to be substantiated by leading evidence in defence. For the

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purposes of the present bail application it is pertinent that the investigation is now complete qua the accused-applicant and the recoveries stand effected, the mobile phone is alleged to have been recovered from the possession of co-accused and exact stolen cash amount and one handicap certificate is alleged to have been recovered from the search of the accused-applicant. The accused-applicant has clean antecedents and custody of the accused-applicant is not required for the purposes of investigation, no purpose is to be served by keeping the accused-applicant in custody any further. In view thereof the present application is allowed and accused Monu is granted regular bail in case FIR no. 645/2020 subject to his furnishing personal bond with two sureties in the sum pf Rs. 20,000/- each, one of them being local, to the satisfaction of the Ld. Trial Court/Duty MM, and upon the conditions that he shall appear scrupulously before the Ld. Trial Court on each and every date of hearing and shall not delay, subvert or defeat the trial in any manner whatsoever, he shall not threaten, intimidate or influence witnesses nor tamper with the evidence or interfere with the trial in any manner whatsoever. He shall not leave the NCR Region without prior permission of the IO. He shall not change her address or mobile phone number mentioned in the personal bond without prior intimation to the IO. He shall also keep the said mobile, phone number on switched on mode at all times with location activated and shared with the IO. Surety shall also intimate in the event of change in address and mobile phone number to be mentioned in the respective bonds.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

B. A. No. 2075
FIR No. 476/2020
PS: Wazirabad
State Vs. Amir
U/s 328/379/34 IPC

07.12.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Ahmad Mewati, counsel for accused-applicant (through video conferencing)

This is second application under Section 439 CrPC for grant of bail on behalf of accused-applicant Amir in case FIR No.476/2020.

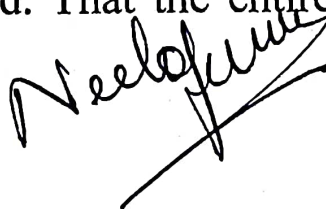
Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

At 4 pm
ORDER

This is second application under Section 439 CrPC for grant of bail on behalf of accused-applicant Amir in case FIR No.476/2020.

Ld. Counsel for the accused-applicant has contended that first bail application was dismissed as withdrawn on 28.10.2020. That accused-applicant has been falsely implicated in the present case and is in JC since 21.10.2020. That accused-applicant is innocent and has nothing to do with the present offence. That nothing incriminating has been recovered from the possession of the accused. That the entire case of the prosecution is



highly doubtful and there is no material for charge under section 328 IPC. That accused-applicant has clean antecedents and is not involved in any other case. That accused-applicant is a young boy of 20 years of age and has to support his family consisting of his parents and unmarried sister. That investigation is now complete and chargesheet is filed.

Ld. Addl. PP submits that accused-applicant has played an active role in the commission of offence and robbed the complainant alongwith his associate by administering some stupefying substance in water when complainant hired his auto and asked for water to drink.

Heard.

Case is registered on the statement of the complainant Manoj Kumar that he alongwith friend Sudhir Kaur, hired an auto from Majnu Ka Tila to his house. That one passenger was already sitting on the passenger seat in the said auto. That on the way complainant asked to stop the auto to buy water bottle as he was feeling thirsty. Thereupon, driver of the auto offered them water in his bottle. Complainant and his friend both consumed that water and after sometime, both of them became unconscious and when they regained consciousness, they found that mobile phone of the complainant and ₹ 2000/- and mobile phone of his friend Sudhir and ₹ 10500/- were missing. During interrogation, accused-applicant and his co-accused Prashant @ Mirchi was arrested at the instance of the complainant and his friend. That ₹ 5500/- were recovered from the accused-applicant and ₹4500/- were recovered from co-accused Prashant @ Mirchi. It is contended for the accused-applicant that there is

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no material submitted by the investigating agency in respect of the charge under section 328 IPC. The complainant and his friend together had consumed liquor together before the incident as has come in the statement of the complainant. There is no medical/forensic evidence relied upon to show that a deleterious to health substance or intoxicating substance was consumed by the complainant and his friend at the instance of the accused, there is no medical of the complainant or his friend alleged to have been conducted though the FIR is registered the very next day and the accused are also arrested on the same day. Cash amounts are shown to have been recovered, there is no mobile phone either of the complainant or his friend recovered from the accused-applicant or at his instance. Besides the present case there is another criminal case registered against the accused-applicant. In the present case the investigation is now complete and the chargesheet is in the process of being filed. No purpose is to be served by the further incarceration of the accused-applicant. In view thereof the present application is allowed and regular bail is granted to accused Amir in case FIR No. 476/2020 subject to his furnishing personal bond with two sureties on being local in the sum of Rs. 20,000/- each to the satisfaction of the Ld. Trial Court/Duty MM, and upon the conditions that he shall appear scrupulously before the Ld. Trial Court on each and every date of hearing and shall not delay, subvert or defeat the trial in any manner whatsoever, he shall not threaten, intimidate or influence witnesses nor tamper with the evidence or interfere with the trial in any manner whatsoever. He shall not leave the NCR region without prior permission of the IO. He shall not change her address or mobile phone number mentioned in the personal bond without prior intimation

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to the IO. He shall also keep the said mobile, phone number on switched on mode at all times with location activated and shared with the IO. Surety shall also intimate in the event of change in address and mobile phone number to be mentioned in the respective bonds.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi

07.12.2020

B. A. No. 1792
FIR No. 465/2020
PS: Wazirabad
State Vs. Gaurav
U/s 308/34 IPC
07.12.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

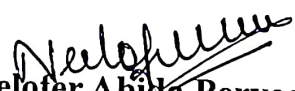
Sh. Satyam Sisodia, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Gaurav in case FIR No.465/2020.

Report is filed. Copy be forwarded to the Ld. Counsel for the accused-applicant.

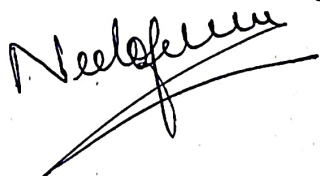
Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

At 4 pm

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Gaurav in case FIR No.465/2020.

Ld. counsel for the accused-applicant submits that danda with which injury is inflicted on the person of the complainant has already been recovered at the instance of father of the accused-applicant who is in custody and that it is accused Beer Singh who inflicted danda blow and nature of injury



has been reported to be simple. That co-accused Beer Singh has already been granted bail. That accused-applicant has joined the investigation and has cooperated in the investigation.

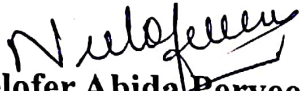
Ld. Addl. PP submitted that the case has arisen out of a landlord tenant dispute and that the accused-applicant alongwith his father inflicted injuries on the person of the complainant while present in his shop and their two associates pulled down the shutter of the shop so that complainant could not escape from the clutches of the complainant and his son and could not get any help from anyone. That the complainant who is a senior citizen was beaten mercilessly by the accused-applicant and his son.

Heard.

Present case is registered on the statement of complainant Rakesh Kumar that on 05.10.2020 he was present at his shop and at about 5 pm, landlord Beer Singh with his son Gaurav (accused-applicant) came to the shop and demanded rent of the shop. Complainant told them that he has already paid the rent to the wife of Beer Singh, on which Beer Singh and his son, the accused applicant, got annoyed and started beating the complainant inside the shop. Co-accused Yogesh and one another person had shut down the shutter of the shop so that complainant could not escape from the clutches of accused-applicant Beer Singh and his son Gaurav. Accused Beer Singh and his son Gaurav, the accused applicant, are alleged to have mercilessly beaten up the complainant, however, as per the MLC the complainant has suffered simple injuries and it is co-accused Beer Singh who is alleged to be armed with danda which is since recovered. The accused-applicant has now joined investigation and the investigating agency does not require the



custodial interrogation in this case. In such totality of the facts and circumstances of the case, as the injury is simple in nature, as the further custody of the accused-applicant is not required for the purposes of investigation, the present application is allowed and accused-applicant Gaurav is granted anticipatory in case FIR No. 465/2020 and it is directed that in the event of his in the present case he be released upon furnishing personal bond in the sun of Rs. 20,000/- with two sureties in the like amount to the satisfaction of the Ld. Trial Court Duty MM and upon the conditions that he shall cooperate in every manner with the ongoing investigation as and when called upon to do so by the IO, he shall appear on each and every date of hearing before the Ld. Trial Court and shall not delay nor defeat the trial or interfere with the trial in any manner whatsoever, he shall not threaten intimidate or influence witnesses nor tamper with the evidence in any manner whatsoever, he shall mention the mobile phone number to be used by him in the bond and shall ensure that the same is kept on switched on mode with location activated and shared with the IO at all times, he shall under no circumstances be found within 100 meters radius of the complainant, the surety shall also intimate the IO in the event of change of their mobile phone number or address mentioned in the bond.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

B. A. No. 2073
FIR No. 465/2020
PS: Subzi Mandi
State Vs. Naresh @ Bhindi
U/s 25 Arms Act

07.12.2020

Fresh application received. Be registered.

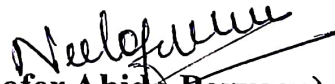
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. P.K. Garg, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Naresh @ Bhindi in case FIR No.465/2020.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

At 4 pm
ORDER

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Naresh @ Bhindi in case FIR No.465/2020.

Ld. counsel for the accused-applicant has contended that accused-applicant has been falsely implicated in the present case. That accused is in JC since 24.11.2020. That nothing has been recovered from the accused-applicant and recovery has been planted. That investigation is completed. That accused-applicant has clean antecedents and no previous involvement. That accused is the sole bread earner for his family. That earlier bail application of the accused



is dismissed on 04.12.2020.

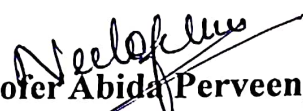
Ld. Addl PP for State submits that accused-applicant does not have clean antecedents and has previous involvement in 18 cases and is on the bad character's roll of PS Subzi Mandi, Delhi. That on 24.11.2020 he was apprehended on suspicion and from his personal search one buttondar knife was recovered.

Heard.

Case of the prosecution is that on 24.11.202, during patrolling accused-applicant was apprehended on suspicion from near the garbage dump area behind Jhulelal Mandir and on his personal search one buttondar knife was recovered from the rightside pocket of his pant and accused could not give satisfactory answer in respect of possession of buttondar knife. Taking into consideration the nature of accusations and the period of custody undergone, the present application is allowed and accused Naresh @ Bhindi is granted regular bail in case FIR No.465/2020 upon furnishing personal bond in the sum of Rs. 20,000/- with two sureties in the like amount to the satisfaction of the Ld. Trial Court /Duty MM and upon the conditions that he shall cooperate in every manner with the ongoing investigation as and when called upon to do so by the IO, he shall appear on each and every date of hearing before the Ld. Trial Court and shall not delay nor defeat the trial or interfere with the trial in any manner whatsoever, he shall not threaten intimidate or influence witnesses nor tamper with the evidence in any manner whatsoever, he shall mention the mobile phone number to be used by him in the bond and shall ensure that the same is kept on switched on mode with location activated and shared with the IO at all times, the surety shall also intimate the IO in the event of change of their mobile phone number or address mentioned in the



bond. He shall get his presence marked with the IO on the 1st day of every month.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi

07.12.2020

B. A. No. 2076
FIR No. 147/2020
PS: Roop Nagar
State Vs. Vicky
U/s 25 Arms Act
07.12.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Roshan Lal, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is 4th application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Vicky in case FIR No.147/2020.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Berveen)
ASJ (Central)THC/Delhi
07.12.2020

At 4 pm
ORDER

This is 4th application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Vicky in case FIR No.147/2020.

Ld. counsel for the accused-applicant has contended that accused-applicant has been falsely implicated in the present case. That nothing incriminating has been recovered from the possession of the accused. That investigation is complete and chargesheet has already been filed. That due to prevailing situation arising out of covid-19 pandemic, conclusion of trial would take time. That first bail application of the accused-applicant was dismissed on 30.06.2020 by the Court of Ld. ASJ, Delhi, second bail application was



dismissed on 21.07.2020 and third bail application was dismissed on 10.08.2020.

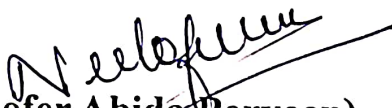
Ld. Addl. PP submits that accused-applicant does not have clean antecedents and has involvement in several criminal cases and is on the bad characters roll of PS Roop Nagar. That the accused-applicant was apprehended in the course of regular picketing and one illegal pistol with two live cartridges were recovered from the possession of the accused-applicant.

Heard.

As per the prosecution on 05.06.2020, an anti-snatching picket was installed at Roop Nagar Ganda Nala, G.T.Road, Delhi and during vehicle checking, one person on a scooty No. DL8SCL9857 was seen trying to escape upon sighting the police party at picket who was chased and apprehended along with scooty and on enquiry, he was identified as Vicky who is a Bad Character of PS Gulabi Bagh and during his personal search one illegal pistol with two live cartridges were recovered from his possession and that during sustained interrogation, accused disclosed his involvement in 56 snatching cases. Ld. Counsel submitted that he is now on bail in all the other cases in which he is falsely implicated. Despite the allegation of being a habitual snatcher there are no convictions alleged against him. Chargesheet is now filed and the custody of the accused-applicant is not claimed for the purposes of investigation in this case. Trial is likely to take some time in the prevailing situation arising from the outbreak of Covid-19 pandemic. In such totality of the facts and circumstances therefore, the present application is allowed and accused Vicky is granted regular bail in case FIR No.147/2020 upon furnishing personal bond in the sum of Rs. 20,000/- with two sureties in the like amount to the satisfaction of the Ld. Trial Court /Duty MM and upon the conditions that he shall cooperate in every manner with the ongoing investigation as and when called upon to do



so by the IO, he shall appear on each and every date of hearing before the Ld. Trial Court and shall not delay nor defeat the trial or interfere with the trial in any manner whatsoever, he shall not threaten intimidate or influence witnesses nor tamper with the evidence in any manner whatsoever, he shall mention the mobile phone number to be used by him in the bond and shall ensure that the same is kept on switched on mode with location activated and shared with the IO at all times, the surety shall also intimate the IO in the event of change of their mobile phone number or address mentioned in the bond. He shall get his presence marked with the IO on the 1st day of every month.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi

07.12.2020

B. A. No. 2075
FIR No. Not Known
PS: Timarpur
State Vs. Samar
U/s Not Known

07.12.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

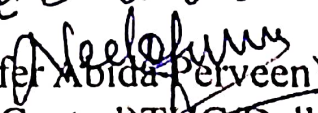
Counsel for accused-applicant (through video conferencing)

This is an application under Section 438 CrPC for grant of bail on behalf of accused-applicant Samar.

IO has joined through video conferencing.

Reply is filed. Copy of the same be forwarded to Ld. Counsel for the accused-applicant. The audio at the end of the Ld. Counsel is not clear. It emerges that the present application is filed in FIR unknown and offences unknown however now the details of the FIR have been disclosed in the reply.

Arguments heard on behalf of State. For arguments¹² on behalf of the accused-applicant, put up tomorrow, ie 8.12.2020.


(Neelofer Abida Perveen)
ASJ (Central) TJC/Delhi
07.12.2020

B. A. No.3319 (New B. A. No. 1721)
FIR No. 258/2020
PS: Subzi Mandi
State Vs. Surender Singh
U/s 452/323/341/506/34 IPC
07.12.2020

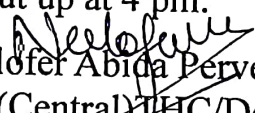
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Rakesh Chaudhary, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

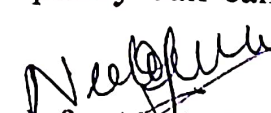
This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Surender Singh in case FIR No. 258/2020.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

At 4 pm
ORDER

At the time of passing of orders it emerges that the present is the second application for grant of anticipatory bail and it is only in the head note that this fact is mentioned by way of a handwritten addition, and there is no mention of the dismissal of the first application in the body of the application and the order is also not annexed. The applicant is directed to place on record the order vide which the first application for grant of anticipatory bail came to be dismissed. For consideration put up 10.12.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

B. A. No. 2075
FIR No. Not Known
PS: Timarpur
State Vs. Samar
U/s Not Known

07.12.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

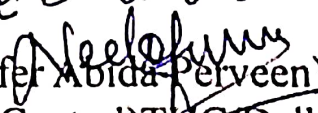
Counsel for accused-applicant (through video conferencing)

This is an application under Section 438 CrPC for grant of bail on behalf of accused-applicant Samar.

IO has joined through video conferencing.

Reply is filed. Copy of the same be forwarded to Ld. Counsel for the accused-applicant. The audio at the end of the Ld. Counsel is not clear. It emerges that the present application is filed in FIR unknown and offences unknown however now the details of the FIR have been disclosed in the reply.

Arguments heard on behalf of State. For arguments¹² on behalf of the accused-applicant, put up tomorrow, ie 8.12.2020.


(Neelofer Abida Perveen)
ASJ (Central) TJC/Delhi
07.12.2020

B. A. No.3319 (New B. A. No. 1721)
FIR No. 258/2020
PS: Subzi Mandi
State Vs. Surender Singh
U/s 452/323/341/506/34 IPC
07.12.2020

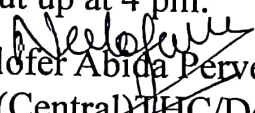
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Rakesh Chaudhary, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

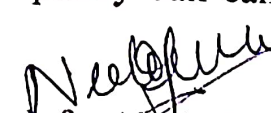
This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Surender Singh in case FIR No. 258/2020.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

At 4 pm
ORDER

At the time of passing of orders it emerges that the present is the second application for grant of anticipatory bail and it is only in the head note that this fact is mentioned by way of a handwritten addition, and there is no mention of the dismissal of the first application in the body of the application and the order is also not annexed. The applicant is directed to place on record the order vide which the first application for grant of anticipatory bail came to be dismissed. For consideration put up 10.12.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

B. A. No. 2083
E-FIR No. 039327/2019
PS: Maurice Nagar
State Vs. Ravi Avana
U/s 379 IPC
07.12.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Ravinder Tyagi, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Ravi Avana in case E-FIR No.039327/2019.

Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

At 4 pm
ORDER

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Ravi Avana in case E-FIR No.039327/2019.

Ld. counsel for the accused-applicant has contended that the case of the prosecution is that on 06.11.2019 the vehicle of the complainant bearing No. HR26BD3017 had been stolen from outside Sport Complex between 11:15-14:15 pm and the complainant has lodged his complaint and on his complaint the present FIR was registered on 06.11.2019. That nothing has been recovered either from the possession of the accused or at his instance. That the recovery in the present case has already been affected in the present case from co-accused



Deepak. That the investigation in the present case has already been completed and now the applicant is no more required for purposes of Investigation. That there is no likelihood of the applicant's absconding and/or tampering with the prosecution evidence as the investigation has already been concluded in the present matter.

Ld. Addl. PP submits that accused-applicant sold the stolen scooty to the one Deepak for Rs.12000/- and co-accused Anupam is yet to be arrested. That the stolen vehicle was recovered from the co-accused who disclosed that the same had been sold to him upon executing agreement and on the basis of forged RC. That the accused has not only committed theft but also forged and fabricated documents and that the investigation is still going on and that custody of the accused-applicant is required for the purposes of investigation particularly in respect of the forgery and fabrication of documents.

Heard.

The stolen vehicle in the present case were recovered from the possession of accused Deepak and accused Deepak disclosed that he has purchased the scooty from one Ravi Awana for a sum of Rs.12000/- with RC and agreement, which were prepared by Ravi Awana. Accused-applicant was arrested on 26.11.2020 and he disclosed that he alongwith his associate Anupam committed theft of the scooty from the area of Delhi University with original RC in it and he prepared agreement papers and Adhar card and sold the scooty to Deepak for a sum of Rs.12000/-. The investigation is in progress and efforts are on to trace the co-accused and recover the alleged forged Adhar card. In such circumstances therefore as the investigation is still pending and co-accused is yet to be arrested and further recoveries yet to be made and investigating agency requires the custody of the accused-applicant for the purposes of investigation

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into the forgery and fabrication aspect, at this stage no ground is made out to grant regular bail to accused Ravi Avana in case E-FIR No.039327/2019, and accordingly the present application stands dismissed.


(Neelofer Abida Perveen)

ASJ (Central)THC/Delhi

07.12.2020

FIR No.132/2020

PS Subzi Mandi

State v. Manish @ Hauwa

07.12.2020

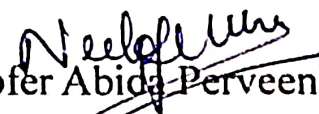
Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.
None for accused-applicant.

Hearing is conducted through videoconferencing.

This is an application for grant of interim bail on behalf of accused-applicant in case FIR No.132/2020.

None has joined the Webex meeting on behalf of the accused-applicant. Reply has been filed and copy of the same has been forwarded to Ld. Counsel for accused-applicant.

In the interest of justice, put up for consideration on 21.12.2020.


(Neelofer Abida Perveen)

ASJ (Central)THC/Delhi
07.12.2020

At 2 pm

Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.

Counsel for accused-applicant (through video conferencing)

Hearing is conducted through videoconferencing.

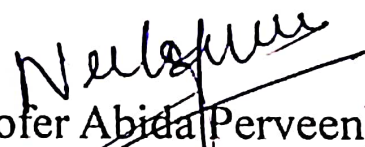
This is an application for grant of interim bail on behalf of accused-applicant in case FIR No.132/2020.

Application taken up once again at the request of ld. counsel for the accused-applicant. Ld. counsel submits that



the co-accused have already been granted regular bail and that on the ground of parity alone the accused-applicant is entitled to regular bail, when it is put to Ld. Counsel that the application at hand is infact an application for interim bail on the ground of wife and child of the accused-applicant and not for regular bail, Ld. Counsel submits that he does not wish to press upon the present bail application and that the same may be dismissed as having been withdrawn. It is ordered accordingly. This application for grant of interim bail on behalf of accused-applicant in case FIR No.132/2020 is dismissed as withdrawn.

Date of 21.12.2020 stands cancelled.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

B. A. No. 1787
FIR No. 49/2020
PS: Subzi Mandi
State Vs. Piyush Jain
U/s 380 IPC
07.12.2020

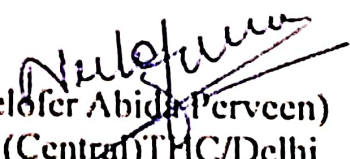
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Arjun Singh Ahlawat, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused-applicant Piyush Jain in case FIR No.49/2020.

Arguments heard. For orders, put up at 4 pm.

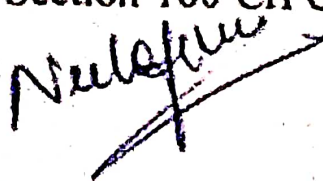

(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

At 4 pm

ORDER

This is an application under Section 438 CrPC for grant of anticipatory bail on behalf of accused Piyush Jain in case FIR No.49/2020.

Ld. Counsel for the accused-applicant contended that accused-applicant has been falsely implicated in the present case. That the accused-applicant is not named in the FIR. That accused-applicant has clean antecedents. That notice under Section 160 CrPC has been issued against



the accused-applicant. That part time driver of the accused-applicant namely Raju Bansal was also issued notice under Section 160 CrPC and called at the police station and was subjected to beatings and threatened. That co-accused has already been released on bail. That the accused-applicant has since joined investigation as per the directions of the Court and as and when required by the IO.

Ld. Addl. PP for State submits that the accused-applicant has joined the investigation and nothing incriminating has been recovered from the possession of the accused and name of accused is not found in the disclosure statement of the co-accused. That custodial interrogation of the accused-applicant is not required by the IO.

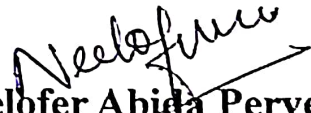
Heard.

Present case pertains to the commission of theft of jewellery and valuables besides 2.46 lac cash. It is the daughter in law of the complainant who is alleged to have removed jewellery articles valuables alongwith cash from the almirah of the complainant. The daughter in law has now been granted bail on 25.02.2020. Applicant is stated to be connected to the incident on the ground that he was found in continuous touch with daughter in law of the complainant as on CDR analysis of the mobile phone of the accused Chhavi, it came to light that she was continuously in touch with Raju Bansal resident of MP and Piyush Jain. The applicant has been served with notice under Section 160 CrPC and has joined investigation in pursuance thereof and has been relieved after interrogation. The accused-applicant subsequently as per directions passed

Neel Kumar

by this Court has further joined investigation and as per the report filed the accused-applicant has been interrogated in detail regarding the theft and his conversation with the main accused and that if in the course of investigation the accused-applicant would be required to be joined in investigation notice in terms of section 160 Cr. PC will be served upon him. Prosecution does not require custodial interrogation of the accused-applicant. In such facts and circumstances of the case, application is allowed, it is ordered that in the event of his arrest, accused-applicant Piyush Jain be released on bail upon his furnishing personal bond and surety bond in the sum of Rs.20000/- each to the satisfaction of the IO/SHO concerned.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

FIR No. 335/2017
PS Timarpur
State v. Ayush Sharma
U/s 307/120B/34 IPC
07.12.2020

Present: Sh. K. P. Singh, Addl. PP for State through video conferencing.

None for accused-applicant.

Hearing is conducted through video conferencing.

This is an application for seeking permission for renewal of the passport of the applicant.

Bail was granted to the accused-applicant subject to the condition amongst others that:-

"6. He shall not leave India without the prior permission of the court and to ensure due compliance with this condition and shall deposit his passport, if he holds one, with the Court."

Office to report if passport of the accused-applicant is deposited in Court, in pursuance of conditions imposed.

For consideration, put up on 16.12.2020.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

FIR No. 155/2018
PS DBG Road
State v. Vinay & Leelu
07.12.2020

Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.

Sh.Vinay Kumar, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

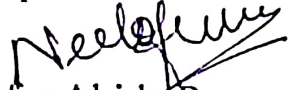
This is an application for extension of interim bail on behalf of accused-applicant in case FIR No.155/2018.

It emerges that interim bail was granted as per HPC guidelines for a period of 45 days which was extended from time to time as per directions passed by H'ble the High Court of Delhi passed in W.P.No.3080/2020 and lastly in terms of order dated 5.11.2020 passed in the same writ petition. Ld. Counsel for accused-applicant submits that the HPC vide minutes of meeting dated 28.11.2020 has recommended further extension of interim bails which were granted as per guidelines for a period of 45 days and that the Hon'ble High Court of Delhi in W.P.No.3080/2020 vide order passed on 02.12.2020 has extended interim bails on same terms and conditions for a further period of 45 days from the respective expiry of the last extension. Ld. Counsel for accused-applicant submits that though this is the information being circulated on the internet however, the order is not readily available with him and that

Neelgiri

statement is made at bar that vide order dated 02.12.2020 in W.P.No.3080/2020, Hon'ble High Court of Delhi has further extended interim bail which were granted as per guidelines for a further period of 45 days. Ld. Addl.PP has raised objection to the extension of the interim bail on the ground that the accused has not shared the location with the IO. Ld. Counsel for accused controverts the contention and submitted that the location has been continuously shared with the IO and he shall forward the snapshot in respect of the location on the email ID of the court and also to Ld. Addl.PP.

Compliance report be filed by 2 p.m.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

At 2pm

Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.

Sh.Vinay Kumar, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for extension of interim bail on behalf of accused-applicants Leelu and Vinay in case FIR No.155/2018.

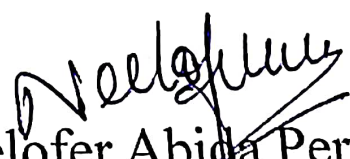
Ld. counsel for accused-applicant has forwarded on the email



ID of the Court, the snapshots in proof of the fact that accused-applicants have shared their location with IO in pursuance of order granting interim bail to the accused-applicants.

In view of the submissions of Ld. Counsel for accused-applicant that vide order dated 02.12.2020 in W.P.No.3080/2020, Hon'ble High Court of Delhi has further extended interim bail as per guidelines for a period of 45 days, and as the copy of the order is not presently readily available the interim bail of accused-applicants Leelu and Vinay is extended till 10.12.2020 on the same terms and conditions awaiting further orders and directions .

For consideration, put up on **10.12.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

FIR No. 227/2018
PS Crime Branch
State v. Devender

07.12.2020

Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.

Sh. Surendra, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for grant of interim bail on behalf of accused-applicant in case FIR No. 227/2018.

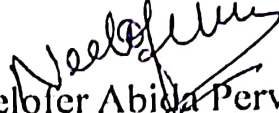
Ld. Counsel for accused-applicant submits that the accused-applicant tested positive for Covid-19 infection and was under home quarantine and was advised for follow up in case his condition is worsening. That infact his health condition has not improved and has worsened to the extent that he has great difficulty in breathing and that he could not visit the hospital concerned from where he is availing medical facility due to Farmers' agitation because Delhi borders have been virtually sealed.

Under such circumstances, interim bail is further extended for a further period of 10 days with the direction to accused-applicant to get his test for Covid-19 conducted within two days and file report with advance copy served upon the IO,

Neelakrishna

which shall be verified by the IO before the next date of hearing.

For report and consideration, put up on **14.12.2020**.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

FIR No.605/2017
PS NDRS
State v. Sunil Bihari

07.12.2020

Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.

Proxy Counsel for accused-applicant through videoconferencing.

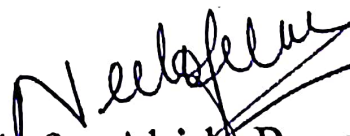
Hearing is conducted through videoconferencing.

This is an application for grant of interim bail on behalf of accused-applicant in case FIR No.605/2017.

Adjournment is being sought on behalf of the accused-applicant on the ground that Ld.Main Counsel is in personal difficulty today due to farmers agitation.

Reply is filed and copy is forwarded to Ld. Counsel for accused-applicant.

For consideration, put up on 17.12.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

FIR No.103/2013
PS Jama Masjid
State v. Umar Sakib

07.12.2020

Present: Sh.K.P.Singh, Addl. PP for State through video conferencing.

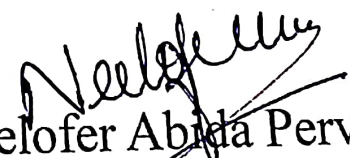
None for accused-applicant.

Hearing is conducted through videoconferencing.

This is an application for cancellation of endorsement on behalf of accused-applicant in case FIR No.103/2013.

Office reports that the file is not yet received from Scanning Branch and Ld. APP also seeks some more time in order to verify if the prosecution has preferred any appeal against judgment of conviction.

In view thereof, for consideration, put up on **15.12.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020

FIR No.173/2018
PS Crime Branch
State v. Chander Pal
U/s 21/25 NDPS Act

07.12.2020

Fresh application received. Be registered.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
None for accused-applicant.

Hearing is conducted through video conferencing.

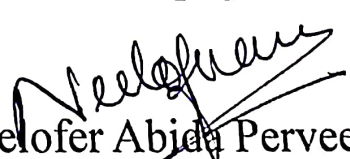
This is an application for release of personal search items on behalf of accused-applicant Chanderpal Singh @ Fauji in case FIR No. 173/2018.

Reply is filed. Copy of the same be forwarded to the Ld. counsel for accused-applicant.

None has joined the Webex hearing on behalf of the accused-applicant.

Ld. Addl. PP submits the prosecution has objection to the release of the personal search items.

In view thereof, put up on **09.12.2020** physical hearing date of the Court.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

B. A. No. 3022
FIR No. 204/2020
PS: Roop Nagar
State Vs. Naresh Lal Chaudhary
U/s 409/420/467/468/471/34 IPC

&

B. A. No. 3023
FIR No. 204/2020
PS: Roop Nagar
State Vs. Tara Chand Talwar
U/s 409/420/467/468/471/34 IPC

07.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

Sh. Nishant Anant, counsel for accused-applicants (through video conferencing)

Sh. Piyush Mittal, counsel for complainant (through video conferencing.)

Hearing is conducted through video conferencing.

These are two applications for grant of anticipatory bail on behalf of accused-applicants Tara Chand Talwar and Naresh Lal Chaudhary in case FIR No. 240/2020.

Ld. counsel for the accused-applicants submitted that certain facts have not been put in their correct perspective before the Court pertaining to the health condition of the accused-applicants. That accused Naresh Chaudhary is suffering from obesity and is bed ridden and is not in

Nishant Anant

a position to get out of bed and to go to the police station to join investigation, however, a letter was sent to the IO to join him in investigation at his residence on 20.10.2020 itself.

Accused Tara Chand was also not keeping good health and has again been admitted in emergency as earlier he had tested positive with covid-19 infection. Ld. counsel submits that he shall place on record all the medical documents in respect of the contentions raised today and that in the meanwhile interim protection may be extended till the next date of hearing.

Ld. counsel for the complainant has also joined the Webex hearing and submits that one of the accused persons has not honoured the terms of agreement and an application has been filed for cancellation of bail in this respect of one of the accused before the Hon'ble High Court.

Let relevant medical record be forwarded on the email ID of the Court. As per request, put upon **09.12.2020** . **Interim protection is extended till the next date of hearing.**


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

B.A. No. 3750
FIR No. 373/2020
PS Timarpur
State v. Asalam @ Aslam
U/s 394/34 IPC

07.12.2020

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Prashant Sharma, Counsel for accused-applicant (through
videoconferencing.)

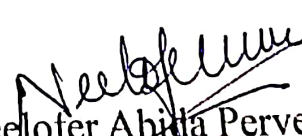
Hearing is conducted through videoconferencing.

This is an application for preponement of the next date of
hearing on behalf of accused-applicant Mohd.Asalam @ Aslam in case
FIR No.373/2020.

Ld. counsel for the accused-applicant submits that matter is
fixed for hearing on 11.11.2020 and health of the wife of the accused-
applicant is not good as she is suffering from depression.

Heard.

The matter is listed for hearing in this week itself and date has
been given as per board of the Court. In view thereof, no ground is made
out to prepone the next date of hearing. Application is accordingly
dismissed.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

**B. A. No. 1871
FIR No. 152/2020
PS: Crime Branch
State Vs. Parvinder
U/s 25 Arms Act**

01.12.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Sudhir Nagar, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Parvinder in case FIR No.152/2020.

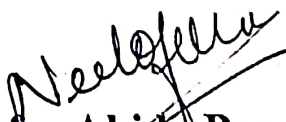
Arguments heard in part. For orders, put at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
01.12.2020

At 4 pm

At the time of passing of order, it merges that some clarifications are required in the matter.

For orders/clarification, put up on 07.12.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
01.12.2020

B. A. No. 1871
FIR No. 152/2020
PS: Crime Branch
State Vs. Parvinder.
U/s 25 Arms Act
07.12.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Sudhir Nagar, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Parvinder in case FIR No.152/2020.

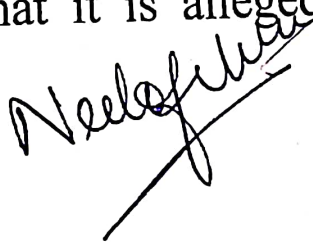
Clarifications have been obtained. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
07.12.2020

At 4 pm
ORDER

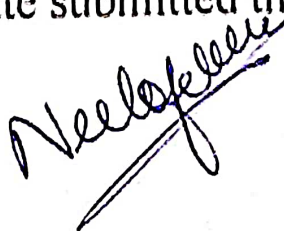
This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Parvinder in case FIR No.152/2020.

Ld. counsel for the accused-applicant has contended that the applicant has been arrested in the present matter and was sent to the police custody on 08.10.2020. That it is alleged in the FIR that some secret



informer of police had informed that a well known criminal namely Parvinder will come at Vijay Ghat to meet someone upon which a raiding party was constituted and trap was laid and the accused-applicant was seen coming towards Vijay Ghat bus stand and when at the signal of the secret informer, the police party came forward to apprehend him accused had pointed a gun towards them but he was overpowered from behind. That one pistol and four live bullets are alleged to have been recovered from him. That the allegations against the applicant/accused are false, malafide and without any basis or evidence. The applicant/accused was arrested from U.P near his village and the applicant was not in possession of any weapon whatsoever. The whole facts of FIR is concocted and far from truth. The police has falsely implicated accused by planting some weapon upon him and the accused was not in possession of any weapon whatsoever. That accused is ready and willing to help the police in investigations and there are no chances of applicant influencing any witness or interfering with the investigation or tampering with the evidence. That the applicant is already in the judicial custody for more than one month i.e. since 08.10.2020. That the previous background cannot be the sole reason to keep the applicant in judicial custody and the gravity of the alleged offence in the present FIR should be considered while deciding the bail on merits. That the applicant has already served imprisonment in another case and was released from the jail on good behavior.

Ld. Addl. PP for the State submitted that the investigation of the case

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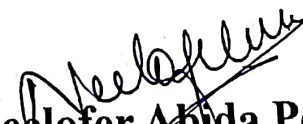
is at initial stage. That the source of supply of the recovered Arms & Ammunition is yet to be arrested. That the accused-applicant is a hard-core criminal. That the accused-applicant is wanted and named in FIR No. 212/2020 U/N 147 148/ 149/120B/ 302/ 341/506 IPC, P.S. Chhaprauli, P.S. Doghat, District Baghpat, UP and the accused-applicant is required to be interrogated and arrested if required in that murder case. That the concerned SHO has been informed vide DD No. 12 dated 09.10.2020 and DD No. 11 dated 22.10.2020 in this is regard. DIG Meerut Range, SSP & CO, Baghpat, and SHO PS Chhaprauli were also informed in this regard on 16.11.2020 and 19.11.2020.

Heard.

Acting upon a secret information accused-applicant was apprehended from Bus Stand Vijay Ghat, Ring Road Delhi and from his possession one pistol and four live cartridges were recovered and at the time of apprehension, the accused-applicant is alleged to have pointed a pistol towards the police party. The secret information indicated that the accused-applicant a dreaded criminal of state of UP would be coming to meet someone at Vijay Ghat and usually he keeps arms in his possession and if apprehended arms are likely to be recovered from him. There are no public persons associated in the proceedings. During course of investigation accused disclosed about his involvement in two murder cases of P.S. Chhaprauli and P.S. Doghat District Baghpat, UP, and that in 2001, he was lodged in jail and in January, 2019 he came out from the jail and was involved in the murder of one Paramveer with his co-accused persons

Neel Kumar

in July, 2020. The concerned police station has been notified of the apprehension of the accused however there have been no efforts made to take custody of the accused-applicant in connection with the alleged murder as disclosed by the accused-applicant. It was further revealed that the recovered pistol and cartridges were bought from one Deepak @ Furlila who met him at Sugar Mill, Baghpat, UP, however despite the accused being in custody for almost two months now the police has had no success in tracing out the source. The accused-applicant has undergone the sentence imposed upon him in respect of the previous criminal case. Taking into consideration the nature of accusation and the period of custody undergone therefore, the present application is being allowed. Accused Parvinder is granted regular bail in case FIR no.152/2020 upon his furnishing personal bond with two sureties one being local in the sum of Rs. 20,000/- each to the satisfaction of the Ld. Trial Court/Duty MM, and upon the conditions that he shall appear scrupulously before the Ld. Trial Court on each and every date of hearing and shall not delay, subvert or defeat the trial in any manner whatsoever, he shall not threaten, intimidate or influence witnesses nor tamper with the evidence or interfere with the trial in any manner whatsoever. He shall not change his address or mobile phone number mentioned in the personal bond without prior intimation to the IO. He shall also keep the said mobile, phone number on switched on mode at all times with location activated and shared with the IO. Surety shall also intimate in the event of change in address and mobile phone number to be mentioned in the respective bonds.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
07.12.2020